

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 307 OF 2008

VEEMAN

.....

APPELLANT

VERSUS

STATE OF TAMIL NADU TR.
INSPECTOR OF POLICE

.....

RESPONDENT

O R D E R

We have heard the learned counsel for the parties.

We are not inclined to interfere in this matter as we find that the orders impugned are well-merited and made on a correct appreciation of the evidence.

The appeal is dismissed.

.....J
[HARJIT SINGH BEDI]

.....J
[C.K. PRASAD]

NEW DELHI
MARCH 10, 2010.

SUPREME COURT OF INDIA



JUDGMENT